

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 712 of 2020

IN THE MATTER OF:

Ramesh Amarsingh Barad

...Appellant

Versus

Raghuvir Buildcon Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Karan Valecha and Mr. Janak Rajpurohit, Advocates.

For Respondents: Ms. Aastha Mehta and Mr. Ravi Pahwa, Advocates for R-1.

ORDER
(Through Virtual Mode)

18.09.2020: Mr. Karan Valecha, learned counsel for the Appellant submits that the parties have arrived at an amicable settlement and Terms of Settlement have been filed before the Adjudicating Authority who has cancelled the order of admission and dropped the proceedings on 3rd September, 2020. In view of the same, he has instructions to withdraw the appeal which has turned infructuous. The appeal is accordingly dismissed as withdrawn.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc